

07.09.2020

Present : Ld. APP for the State has joined through Cisco Webex.

None has joined meeting through Cisco Webex.

This is an application for release of vehicle bearing no.DL-5SBH-7473 on superdari.

IO has filed his reply. Copy of same supplied to Ld. Counsel electronically. Perusal of the same shows that RC of the vehicle still not got verified.

Let, notice be issued to IO/SHO with direction to file fresh report on 08.09.2020.

One copy of order be uploaded on Delhi District Court website. Copy of order be also sent to the e-mail of SHO PS Civil Lines. The printout out of the application, reply and the order be kept for records and be tagged with the final report.

(MANOJ KUMAR)

MM-06/THC/Central/07.09.2020

07.09.2020

Joined through Video conferencing at 10:00 am.This is an application for releasing article i.e mobile phone.

Present : Ld. APP for the State has joined through Cisco Webex.
Sh. Harish Kumar, Ld. Counsel on behalf of applicant Mukeem has joined through Cisco Webex.

IO has filed his reply electronically. Copy of same supplied to applicant electronically. Instead of releasing the articles on superdari, this Court is of the view that the articles has to be released as per directions of **Hon'ble High Court of Delhi** in matter of "**Manjit Singh Vs. State**" in CrI. M.C. No. 4485/2013 dated 10.09.2014.

Hon'ble High Court of Delhi in above-said judgment/order while relying upon the judgments of **Hon'ble Supreme Court of India** in matter of "**Sunderbhai Ambalal Desai Vs. State of Gujarat**", AIR 2003 SUPREME COURT 638, "**General Insurance Council & Ors. Vs. State of Andhra Pradesh & Ors.**" Writ Petition (C) No.14 of 2008 decided on 19.04.2010 and "**Basavva Kom Dyamangouda Patil Vs. State of Mysore**", (1977) 4 SCC 358 has held :-

"59. The valuable articles seized by the police may be released to the person, who, in the opinion of the court, is lawfully entitled to claim such as the complainant at whose house theft, robbery or dacoity has taken place, after preparing detailed panchnama of such articles, taking photographs of such articles and a security bond.

60. The photographs of such articles should be attested or countersigned by the complainant, accused as well as by the person to whom the custody is handed over. Whenever necessary, the court may get the jewellery articles valued from a government approved valuer.

61. The actual production of the valuable articles during the trial should not be insisted upon and the photographs along with the panchnama should suffice for the purposes of evidence.

Considering the facts and circumstances and law laid down by **Hon'ble High Court of Delhi**, article in question i.e. mobile phone be released to the applicant on furnishing security bond as per valuation report of the article and after preparation of panchnama and taking photographs of article including IMEI number as per directions of **Hon'ble High of Delhi** in above cited paragraphs. IO is directed to get the valuation done of the article prior to the release the same to the applicant as per directions of **Hon'ble High Court of Delhi**. Panchnama, photographs, valuation report and security bond shall be filed along-with final report.

One copy of order be uploaded on Delhi District Court website. Copy of order be also sent to the e-mail of SHO PS Sadar Bazar. The printout out of the application, reply and the order be kept for records and be tagged with the final report.

(MANOJ KUMAR)
MM-06/THC/Central/07.09.2020

07.09.2020

Joined through Video conferencing at 10:05 am.

Present : Ld. APP for the State has joined through Cisco Webex.

Sh. Samsul Haque, Ld. Counsel on behalf of applicant/accused Vishal @ Sonu has joined through Cisco Webex.

This is an application under Section 437 Cr. PC for grant of bail of applicant/accused wherein it has been submitted that applicant/accused has been falsely implicated in this case and he is in JC since 31.08.2020. Ld. Counsel argued that investigation qua applicant/accused is almost complete and nothing has been recovered from the possession/at the instance of applicant/accused and the alleged recovery has been effected from co-accused/juvenile. Therefore, applicant/accused should be granted bail in this case.

Reply has been filed by IO electronically. Copy of same supplied to Ld. Counsel electronically. Perusal of the reply shows that CCTV footage of nearby area was obtained and applicant/accused was seen running and one witness was seen chasing him. The applicant/accused is also involved in one another case of same PS.

Heard. Perused.

There is specific allegations against applicant/accused. The applicant/accused was seen running from the spot in CCTV footage. He was also involved in similar other case. Thus, considering the specific allegations against applicant/accused, this court is not inclined to grant bail to the applicant/accused and the present bail application is hereby rejected.

One copy of order be uploaded on Delhi District Court website. Copy of order be also sent to the e-mail of SHO PS Sadar Bazar. The printout out of the application, reply and the order be kept for records and be tagged with the final report.

(MANOJ KUMAR)
MM-06/THC/Central/07.09.2020

07.09.2020

Joined through Video conferencing at 10:10 am.

Present : Ld. APP for the State has joined through Cisco Webex.

Sh. Bijender Kumar Gautam, Ld. Counsel on behalf of applicant/accused Kishan Kumar has joined through Cisco Webex.

This is an application for grant of regular/interim bail of applicant/accused.

Reply has been filed by IO electronically. Copy of same supplied to Ld. Counsel electronically.

Heard. Perused.

The FIR in the present matter got registered under Section 354 IPC and the same is exclusively triable by Mahila Court.

At this stage, Ld. Counsel submits that he wants to withdraw the present bail application. Heard.

In view of the same, present bail application stands allowed to be withdrawn.

One copy of order be uploaded on Delhi District Court website. Copy of order be also sent to the e-mail of SHO PS Sadar Bazar. The printout of the application, reply and the order be kept for records and be tagged with the final report.

(MANOJ KUMAR)

MM-06/THC/Central/07.09.2020

07.09.2020

Joined through Video conferencing at 10:20 am.

Present : Ld. APP for the State has joined meeting through webex.

SI Robin on behalf of ASI Munesh has joined meeting through webex.

IO has filed an application electronically for release of accused Sachin in the present case. Perusal of the application shows that TIP of accused got failed and there is no other evidence against accused.

Heard. Perused.

Thus, there is nothing against the aforesaid accused except the disclosure statement which is itself inadmissible in evidence. In these circumstances, the application of the IO is allowed. **The aforesaid accused is released from the present matter subject to furnishing of personal bond in the sum of Rs.5,000/- to the satisfaction of jail superintendent.**

Application stands disposed off accordingly. One copy of order be uploaded on Delhi District Court website. Copy of order be also sent to the e-mail of SHO PS Civil Lines and to jail superintendent. The printout out of the application and the order be kept for records and be tagged with the final report.

(MANOJ KUMAR)

MM-06/THC/Central/07.09.2020

07.09.2020

This is an application for releasing article i.e mobile phone.

Present : Ld. APP for the State has joined through Cisco Webex.
Applicant Samsujama has not joined meeting despite intimation.
IO has filed his reply electronically. Copy of same supplied to applicant electronically.
Instead of releasing the articles on superdari, this Court is of the view that the articles has to be released as per directions of **Hon'ble High Court of Delhi** in matter of "**Manjit Singh Vs. State**" in CrI. M.C. No. 4485/2013 dated 10.09.2014.

Hon'ble High Court of Delhi in above-said judgment/order while relying upon the judgments of **Hon'ble Supreme Court of India** in matter of "**Sunderbhai Ambalal Desai Vs. State of Gujarat**", AIR 2003 SUPREME COURT 638, "**General Insurance Council & Ors. Vs. State of Andhra Pradesh & Ors.**" Writ Petition (C) No.14 of 2008 decided on 19.04.2010 and "**Basavva Kom Dyamangouda Patil Vs. State of Mysore**", (1977) 4 SCC 358 has held :-

"59. The valuable articles seized by the police may be released to the person, who, in the opinion of the court, is lawfully entitled to claim such as the complainant at whose house theft, robbery or dacoity has taken place, after preparing detailed panchnama of such articles, taking photographs of such articles and a security bond.

60. The photographs of such articles should be attested or countersigned by the complainant, accused as well as by the person to whom the custody is handed over. Whenever necessary, the court may get the jewellery articles valued from a government approved valuer.

61. The actual production of the valuable articles during the trial should not be insisted upon and the photographs along with the panchnama should suffice for the purposes of evidence.

Considering the facts and circumstances and law laid down by **Hon'ble High Court of Delhi**, article in question i.e. mobile phone be released to the applicant on furnishing security bond as per valuation report of the article and after preparation of panchnama and taking photographs of article including IMEI number as per directions of **Hon'ble High of Delhi** in above cited paragraphs. IO is directed to get the valuation done of the article prior to the release the same to the applicant as per directions of **Hon'ble High Court of Delhi**. Panchnama, photographs, valuation report and security bond shall be filed along-with final report.

One copy of order be uploaded on Delhi District Court website. Copy of order be also sent to the e-mail of SHO PS Sadar Bazar. The printout out of the application, reply and the order be kept for records and be tagged with the final report.

(MANOJ KUMAR)
MM-06/THC/Central/07.09.2020

07.09.2020

Joined through Video conferencing at 10:25 am.

Present : Ld. APP for the State has joined through Cisco Webex.

Sh. Sushil Kumar Pandey and Sh. Ravi Shukla, Ld. Counsels on behalf of applicant/accused Ajay have joined through Cisco Webex.

This is an application under Section 437 Cr. PC for grant of bail of applicant/accused wherein it has been submitted that applicant/accused has been falsely implicated in this case and he is in JC since 23.08.2020. Ld. Counsel argued that recovery has already been effected and charge-sheet has already been filed. Therefore, applicant/accused should be granted bail in this case.

Reply has been filed by IO electronically. Copy of same supplied to Ld. Counsel electronically. Perusal of the reply shows that during checking, one scooty got recovered from applicant/accused on 23.08.2020 and charge-sheet has been filed.

Submissions of both sides heard.

Considering that recovery has already been effected and charge-sheet has already been filed, so no purpose would be served by keeping the applicant/accused behind bars. Therefore, he is admitted to bail subject to furnishing of bail bond and surety bond in the sum of Rs.15,000/- each and subject to the following conditions :-

1. that accused person(s) shall attend the Court as per conditions of bond to be executed,
2. that accused person(s) shall not commit similar offence and ;
3. that accused person(s) shall not directly/indirectly induced, give threat, or in any way dissuade the witnesses/persons acquainted with the facts of this case and also shall not tamper with the evidence.

Application stands disposed off accordingly. One copy of order be uploaded on Delhi District Court website. Copy of order be also sent to the e-mail of SHO PS Sadar Bazar. The printout out of the application, reply and the order be kept for records and be tagged with the final report.

(MANOJ KUMAR)

MM-06/THC/Central/07.09.2020

07.09.2020

Joined through Video conferencing at 10:30 am.

Present : Ld. APP for the State has joined through Cisco Webex.

Sh. Ranveer Singh Bainsla, Ld. Counsel on behalf of applicant/accused Pankaj Singh Bist has joined through Cisco Webex.

This is an application under Section 437 Cr. PC for grant of bail of applicant/accused wherein it has been submitted that applicant/accused has been falsely implicated in this case and he is in JC since 24.08.2020. Ld. Counsel argued that applicant/accused is a young man of 24 years of age and very poor. He further argued that applicant/accused is not involved in any other case. Ld. Counsel for the accused has relied upon the judgment of **Hon'ble Supreme Court of India** in "*State of U.P. Vs. Amar Mani Tripathi*" 2005 8 SCC-21 and "*Govindraju @ Govinda Vs. State*" and the judgment of **Hon'ble High Court of Delhi** in "*Tapas Vs. State of NCT of Delhi*". Therefore, applicant/accused should be granted bail in this case.

Reply has been filed by IO electronically. Copy of same supplied to Ld. Counsel electronically. Perusal of the reply shows that when complainant along-with one person was waiting for the bus at around 03:30 am, then two persons came and attempted to robbed them. Public persons reached there and rescued them. Police officials also reached at the spot.

Heard. Perused.

There is specific allegations against applicant/accused. FIR got registered under Section 393/394 IPC. Section 394 IPC entails imprisonment upto life. I have gone through the aforesaid judgments. However, said judgments do not apply to the facts and circumstances of the present case. Thus, considering the gravity of the offence and seriousness of the allegations, this court is not inclined to grant bail to the applicant/accused and the present bail application is hereby rejected.

One copy of order be uploaded on Delhi District Court website. Copy of order be also sent to the e-mail of SHO PS Sadar Bazar. The printout out of the application, reply and the order be kept for records and be tagged with the final report.

(MANOJ KUMAR)

MM-06/THC/Central/07.09.2020

07.09.2020

Joined through Video conferencing at 10:35 am.

Present : Ld. APP for the State has joined through Cisco Webex.

Sh. Sushil Kumar Aggarwal, Ld. Counsel on behalf of accused Manish Jain has joined through Cisco Webex.

Be put up for purpose already fixed/FP on 11.01.2021.

One copy of order be uploaded on CIS.


(MANOJ KUMAR)

MM-06/THC/Central/07.09.2020

Ravinder Jain Vs. Neelam Jain

CC No.515776/16

PS –Roop Singh

07.09.2020

Joined through Video conferencing at 10:40 am.

Present : Sh. Piyush Pahuja, Ld. LAC on behalf of accused Neelam Jain has joined through Cisco Webex.

Sh. Sansar Patnaik, Ld. Counsel on behalf of accused Raj Kumar has joined through Cisco Webex.

Sh. M.Z. Quresh, Ld. LAC on behalf of complainant Ravinder has joined through Cisco Webex.

Be put up for purpose already fixed/FP on 11.01.2021.

One copy of order be uploaded on CIS.


(MANOJ KUMAR)

MM-06/THC/Central/07.09.2020

Guddi Devi Vs. Jagdeep Chillar & Ors.

CC No.1013/19

PS –Civil Lines

07.09.2020

Joined through Video conferencing at 10:45 am.

Present : Sh. Vishal, Ld. Counsel on behalf of complainant Guddi Devi has joined through Cisco Webex.

Be put up for purpose already fixed/FP on 11.01.2021.

One copy of order be uploaded on CIS.

(MANOJ KUMAR)

MM-06/THC/Central/07.09.2020

07.09.2020

Present :

Ld. APP for the State.

None.

Be put up for purpose already fixed/FP on 21.09.2020.

(MANOJ KUMAR)

MM-06/THC/Central/07.09.2020

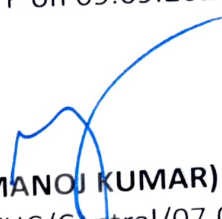
07.09.2020

Joined through Video conferencing at 11:00 am.

Present : Ld. APP for the State has joined through Cisco Webex.
Sh. Parminder, Ld. Counsel on behalf of complainant has joined through Cisco
Webex.

At request, be put up for purpose already fixed/FP on 09.09.2020.

One copy of order be uploaded on CIS.


(MANOJ KUMAR)

MM-06/THC/Central/07.09.2020

07.09.2020

Present : Ld. APP for the State has joined through Cisco Webex.

None has joined meeting through Cisco Webex.

This is an application for release of vehicle bearing no.DL-5SBH-7473 on superdari.

IO has filed his reply. Copy of same supplied to Ld. Counsel electronically.

Perusal of the same shows that RC of the vehicle still not got verified.

Let, notice be issued to IO/SHO with direction to file fresh report on 08.09.2020.

One copy of order be uploaded on Delhi District Court website. Copy of order be also sent to the e-mail of SHO PS Civil Lines. The printout out of the application, reply and the order be kept for records and be tagged with the final report.

(MANOJ KUMAR)

MM-06/THC/Central/07.09.2020

07.09.2020

Joined through Video conferencing at 10:00 am.This is an application for releasing article i.e mobile phone.

Present : Ld. APP for the State has joined through Cisco Webex.
Sh. Harish Kumar, Ld. Counsel on behalf of applicant Mukeem has joined through Cisco Webex.

IO has filed his reply electronically. Copy of same supplied to applicant electronically. Instead of releasing the articles on superdari, this Court is of the view that the articles has to be released as per directions of **Hon'ble High Court of Delhi** in matter of "**Manjit Singh Vs. State**" in CrI. M.C. No. 4485/2013 dated 10.09.2014.

Hon'ble High Court of Delhi in above-said judgment/order while relying upon the judgments of **Hon'ble Supreme Court of India** in matter of "**Sunderbhai Ambalal Desai Vs. State of Gujarat**", AIR 2003 SUPREME COURT 638, "**General Insurance Council & Ors. Vs. State of Andhra Pradesh & Ors.**" Writ Petition (C) No.14 of 2008 decided on 19.04.2010 and "**Basavva Kom Dyamangouda Patil Vs. State of Mysore**", (1977) 4 SCC 358 has held :-

"59. The valuable articles seized by the police may be released to the person, who, in the opinion of the court, is lawfully entitled to claim such as the complainant at whose house theft, robbery or dacoity has taken place, after preparing detailed panchnama of such articles, taking photographs of such articles and a security bond.

60. The photographs of such articles should be attested or countersigned by the complainant, accused as well as by the person to whom the custody is handed over. Whenever necessary, the court may get the jewellery articles valued from a government approved valuer.

61. The actual production of the valuable articles during the trial should not be insisted upon and the photographs along with the panchnama should suffice for the purposes of evidence.

Considering the facts and circumstances and law laid down by **Hon'ble High Court of Delhi**, article in question i.e. mobile phone be released to the applicant on furnishing security bond as per valuation report of the article and after preparation of panchnama and taking photographs of article including IMEI number as per directions of **Hon'ble High of Delhi** in above cited paragraphs. IO is directed to get the valuation done of the article prior to the release the same to the applicant as per directions of **Hon'ble High Court of Delhi**. Panchnama, photographs, valuation report and security bond shall be filed along-with final report.

One copy of order be uploaded on Delhi District Court website. Copy of order be also sent to the e-mail of SHO PS Sadar Bazar. The printout out of the application, reply and the order be kept for records and be tagged with the final report.

(MANOJ KUMAR)
MM-06/THC/Central/07.09.2020

07.09.2020

Joined through Video conferencing at 10:10 am.

Present : Ld. APP for the State has joined through Cisco Webex.
Sh. Bijender Kumar Gautam, Ld. Counsel on behalf of applicant/accused Kishan Kumar has joined through Cisco Webex.

This is an application for grant of regular/interim bail of applicant/accused.

Reply has been filed by IO electronically. Copy of same supplied to Ld. Counsel electronically.

Heard. Perused.

The FIR in the present matter got registered under Section 354 IPC and the same is exclusively triable by Mahila Court.

At this stage, Ld. Counsel submits that he wants to withdraw the present bail application. Heard.

In view of the same, present bail application stands allowed to be withdrawn.

One copy of order be uploaded on Delhi District Court website. Copy of order be also sent to the e-mail of SHO PS Sadar Bazar. The printout of the application, reply and the order be kept for records and be tagged with the final report.

(MANOJ KUMAR)

MM-06/THC/Central/07.09.2020

07.09.2020

Joined through Video conferencing at 10:20 am.

Present : Ld. APP for the State has joined meeting through webex.

SI Robin on behalf of ASI Munesh has joined meeting through webex.

IO has filed an application electronically for release of accused Sachin in the present case. Perusal of the application shows that TIP of accused got failed and there is no other evidence against accused.

Heard. Perused.

Thus, there is nothing against the aforesaid accused except the disclosure statement which is itself inadmissible in evidence. In these circumstances, the application of the IO is allowed. **The aforesaid accused is released from the present matter subject to furnishing of personal bond in the sum of Rs.5,000/- to the satisfaction of jail superintendent.**

Application stands disposed off accordingly. One copy of order be uploaded on Delhi District Court website. Copy of order be also sent to the e-mail of SHO PS Civil Lines and to jail superintendent. The printout out of the application and the order be kept for records and be tagged with the final report.

(MANOJ KUMAR)

MM-06/THC/Central/07.09.2020

07.09.2020

This is an application for releasing article i.e mobile phone.

Present : Ld. APP for the State has joined through Cisco Webex.
Applicant Samsujama has not joined meeting despite intimation.
IO has filed his reply electronically. Copy of same supplied to applicant electronically.
Instead of releasing the articles on superdari, this Court is of the view that the articles has to be released as per directions of **Hon'ble High Court of Delhi** in matter of "**Manjit Singh Vs. State**" in CrI, M.C. No. 4485/2013 dated 10.09.2014.

Hon'ble High Court of Delhi in above-said judgment/order while relying upon the judgments of **Hon'ble Supreme Court of India** in matter of "**Sunderbhai Ambalal Desai Vs. State of Gujarat**", AIR 2003 SUPREME COURT 638, "**General Insurance Council & Ors. Vs. State of Andhra Pradesh & Ors.**" Writ Petition (C) No.14 of 2008 decided on 19.04.2010 and "**Basavva Kom Dyamangouda Patil Vs. State of Mysore**", (1977) 4 SCC 358 has held :-

"59. The valuable articles seized by the police may be released to the person, who, in the opinion of the court, is lawfully entitled to claim such as the complainant at whose house theft, robbery or dacoity has taken place, after preparing detailed panchnama of such articles, taking photographs of such articles and a security bond.

60. The photographs of such articles should be attested or countersigned by the complainant, accused as well as by the person to whom the custody is handed over. Whenever necessary, the court may get the jewellery articles valued from a government approved valuer.

61. The actual production of the valuable articles during the trial should not be insisted upon and the photographs along with the panchnama should suffice for the purposes of evidence.

Considering the facts and circumstances and law laid down by **Hon'ble High Court of Delhi**, article in question i.e. mobile phone be released to the applicant on furnishing security bond as per valuation report of the article and after preparation of panchnama and taking photographs of article including IMEI number as per directions of **Hon'ble High of Delhi** in above cited paragraphs. IO is directed to get the valuation done of the article prior to the release the same to the applicant as per directions of **Hon'ble High Court of Delhi**. Panchnama, photographs, valuation report and security bond shall be filed along-with final report.

One copy of order be uploaded on Delhi District Court website. Copy of order be also sent to the e-mail of SHO PS Sadar Bazar. The printout out of the application, reply and the order be kept for records and be tagged with the final report.

(MANOJ KUMAR)

MM-06/THC/Central/07.09.2020

07.09.2020

Joined through Video conferencing at 10:25 am.

Present : Ld. APP for the State has joined through Cisco Webex.

Sh. Sushil Kumar Pandey and Sh. Ravi Shukla, Ld. Counsels on behalf of applicant/accused Ajay have joined through Cisco Webex.

This is an application under Section 437 Cr. PC for grant of bail of applicant/accused wherein it has been submitted that applicant/accused has been falsely implicated in this case and he is in JC since 23.08.2020. Ld. Counsel argued that recovery has already been effected and charge-sheet has already been filed. Therefore, applicant/accused should be granted bail in this case.

Reply has been filed by IO electronically. Copy of same supplied to Ld. Counsel electronically. Perusal of the reply shows that during checking, one scooty got recovered from applicant/accused on 23.08.2020 and charge-sheet has been filed.

Submissions of both sides heard.

Considering that recovery has already been effected and charge-sheet has already been filed, so no purpose would be served by keeping the applicant/accused behind bars. Therefore, he is admitted to bail subject to furnishing of bail bond and surety bond in the sum of Rs.15,000/- each and subject to the following conditions :-

1. that accused person(s) shall attend the Court as per conditions of bond to be executed,
2. that accused person(s) shall not commit similar offence and ;
3. that accused person(s) shall not directly/indirectly induced, give threat, or in any way dissuade the witnesses/persons acquainted with the facts of this case and also shall not tamper with the evidence.

Application stands disposed off accordingly. One copy of order be uploaded on Delhi District Court website. Copy of order be also sent to the e-mail of SHO PS-Sadar Bazar. The printout out of the application, reply and the order be kept for records and be tagged with the final report.

(MANOJ KUMAR)
MM-06/THC/Central/07.09.2020

07.09.2020

Joined through Video conferencing at 10:30 am.

Present : Ld. APP for the State has joined through Cisco Webex.

Sh. Ranveer Singh Bainsla, Ld. Counsel on behalf of applicant/accused Pankaj Singh Bist has joined through Cisco Webex.

This is an application under Section 437 Cr. PC for grant of bail of applicant/accused wherein it has been submitted that applicant/accused has been falsely implicated in this case and he is in JC since 24.08.2020. Ld. Counsel argued that applicant/accused is a young man of 24 years of age and very poor. He further argued that applicant/accused is not involved in any other case. Ld. Counsel for the accused has relied upon the judgment of *Hon'ble Supreme Court of India* in "*State of U.P. Vs. Amar Mani Tripathi*" 2005 8 SCC-21 and "*Govindraju @ Govinda Vs. State*" and the judgment of *Hon'ble High Court of Delhi* in "*Tapas Vs. State of NCT of Delhi*". Therefore, applicant/accused should be granted bail in this case.

Reply has been filed by IO electronically. Copy of same supplied to Ld. Counsel electronically. Perusal of the reply shows that when complainant along-with one person was waiting for the bus at around 03:30 am, then two persons came and attempted to robbed them. Public persons reached there and rescued them. Police officials also reached at the spot.

Heard. Perused.

There is specific allegations against applicant/accused. FIR got registered under Section 393/394 IPC. Section 394 IPC entails imprisonment upto life. I have gone through the aforesaid judgments. However, said judgments do not apply to the facts and circumstances of the present case. Thus, considering the gravity of the offence and seriousness of the allegations, this court is not inclined to grant bail to the applicant/accused and the present bail application is hereby rejected.

One copy of order be uploaded on Delhi District Court website. Copy of order be also sent to the e-mail of SHO PS Sadar Bazar. The printout out of the application, reply and the order be kept for records and be tagged with the final report.

(MANOJ KUMAR)

MM-06/THC/Central/07.09.2020

07.09.2020

FIR No. 96/17

PS -Civil Lines

Joined through Video conferencing at 10:35 am.

Present : Ld. APP for the State has joined through Cisco Webex.

Sh. Sushil Kumar Aggarwal, Ld. Counsel on behalf of accused Manish Jain has joined through Cisco Webex.

Be put up for purpose already fixed/FP on 11.01.2021.

One copy of order be uploaded on CIS.

(MANOJ KUMAR)

MM-06/THC/Central/07.09.2020

07.09.2020

Joined through Video conferencing at 10:40 am.

Present : Sh. Piyush Pahuja, Ld. LAC on behalf of accused Neelam Jain has joined through Cisco Webex.

Sh. Sansar Patnaik, Ld. Counsel on behalf of accused Raj Kumar has joined through Cisco Webex.

Sh. M.Z. Quresh, Ld. LAC on behalf of complainant Ravinder has joined through Cisco Webex.

Be put up for purpose already fixed/FP on 11.01.2021.

One copy of order be uploaded on CIS.


(MANOJ KUMAR)

MM-06/THC/Central/07.09.2020

07.09.2020

Joined through Video conferencing at 10:45 am.

Present : Sh. Vishal, Ld. Counsel on behalf of complainant Guddi Devi has joined through Cisco Webex.

Be put up for purpose already fixed/FP on 11.01.2021.

One copy of order be uploaded on CIS.

(MANOJ KUMAR)

MM-06/THC/Central/07.09.2020

07.09.2020

Joined through Video conferencing at 10:05 am.

Present : Ld. APP for the State has joined through Cisco Webex.

Sh. Samsul Haque, Ld. Counsel on behalf of applicant/accused Vishal @ Sonu has joined through Cisco Webex.

This is an application under Section 437 Cr. PC for grant of bail of applicant/accused wherein it has been submitted that applicant/accused has been falsely implicated in this case and he is in JC since 31.08.2020. Ld. Counsel argued that investigation qua applicant/accused is almost complete and nothing has been recovered from the possession/at the instance of applicant/accused and the alleged recovery has been effected from co-accused/juvenile. Therefore, applicant/accused should be granted bail in this case.

Reply has been filed by IO electronically. Copy of same supplied to Ld. Counsel electronically. Perusal of the reply shows that CCTV footage of nearby area was obtained and applicant/accused was seen running and one witness was seen chasing him. The applicant/accused is also involved in one another case of same PS.

Heard. Perused.

There is specific allegations against applicant/accused. The applicant/accused was seen running from the spot in CCTV footage. He was also involved in similar other case. Thus, considering the specific allegations against applicant/accused, this court is not inclined to grant bail to the applicant/accused and the present bail application is hereby rejected.

One copy of order be uploaded on Delhi District Court website. Copy of order be also sent to the e-mail of SHO PS Sadar Bazar. The printout out of the application, reply and the order be kept for records and be tagged with the final report.

(MANOJ KUMAR)

MM-06/THC/Central/07.09.2020

07.09.2020

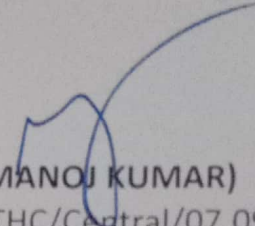
Joined through Video conferencing at 11:00 am.

Present : Ld. APP for the State has joined through Cisco Webex.

Sh. Parminder, Ld. Counsel on behalf of complainant has joined through Cisco Webex.

At request, be put up for purpose already fixed/FP on 09.09.2020.

One copy of order be uploaded on CIS.


(MANOJ KUMAR)

MM-06/THC/Central/07.09.2020

07.09.2020

Present : Ld. APP for the State.

None.

Be put up for purpose already fixed/FP on 21.09.2020.

(MANOJ KUMAR)

MM-06/THC/Central/07.09.2020